

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 20
(IB)-674(PB)/2021

IN THE MATTER OF:

Sanjib Kumar & Ors. ... Applicant/Petitioner
Vs
M/s. Vardhaman Esates & Developers Pvt Ltd ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 01.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the IRP : Mr. Abhishek Anand, Mr. Ishaan Dhingra, Advs.
For Respondent : Mr. Sidhant Kumar, Ms. Manyaa Chandok and Ms.
Harleen Kaur, adv. for erstwhile management of the
Corporate Debtor

ORDER

Ld. Counsel Mr. Abhishek Anand, for the IRP, appeared and submitted that Hon'ble NCLAT has in an appeal against the admission order, stayed the constitution of CoC. The Appeal is listed before the Hon'ble NCLAT tomorrow i.e. 02.05.2024 and Ld. Counsel sought another date.

In view of the above, we are inclined to adjourn the matter **to 04.06.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)